

SHRI BAL RAJ MADHOK: I have put three specific questions and I want specific answers for these. The Home Minister is an able Parliamentarian. I hope, he will give answers to those specific questions.

SHRI Y. B. CHAVAN: He asked me specific questions and I have given specific answers.

SHRI BAL RAJ MADHOK: Do you accept the recommendations of the Speakers' Conference?

SHRI Y. B. CHAVAN: I respect the Resolutions of the Speakers' Conference, but I have no power to implement them.

SHRI HEM BARUA: May I draw your attention to a very serious matter? This is about conversion of the Birla House in Delhi into a national monument. A fast has been undertaken by Shri Shashi Bhushan . . . *(Interruptions)*

श्री रवि राम (पुरी) : अध्यक्ष महोदय, आप इस पर कालिंग एटेंशन नोटिस की इजाजत दीजिए ।

Mr. SPEAKER: Let us see. I have not seen them. I will see. Now, papers to be laid on the Table.

12. 33 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF LIFE INSURANCE CORPORATION OF INDIA

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): On behalf of Shri Morarji Desai,

I beg to lay on the Table a copy of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1968 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956. *[Placed in Library. See LT-2693/68].*

NOTIFICATIONS UNDER UTTAR PRADESH NAGAR MAHAPALIKA ADHINIYAM (HINDI AND ENGLISH VERSIONS)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): On behalf of Shri Satya Narain Sinha, I beg to lay on the Table a copy each of the following U. P. Notifications (Hindi and English versions) under sub-section (4) of section 540 of the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—

- (1) The Rules for the Assessment and Collection of Tax on Advertisements, not being Advertisements published in newspapers by the Nagar Mahapalika, Kanpur, published in Notification No. 4313-B/XI-C-31-MT-62 in Uttar Pradesh Gazette dated the 23rd November, 1968.
- (2) The Rules for the Assessment and Collection of Tax on Advertisements, not being Advertisements published in newspapers by the Nagar Mahapalika, Varanasi, published in Notification No. 4345-B/XI-C-56-MT-60 in Uttar Pradesh Gazette dated the 23rd November, 1968.

[Placed in Library. See No. LT-2694/68].

REPORT OF SMALL FAMILY NORM COMMITTEE

Dr. S. CHANDRASEKHAR: I beg to lay on the Table a copy of the Report (1968) of Small Family Norm Committee.

[Placed in Library. See No. LT-2695/68].

NOTIFICATIONS UNDER THE CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table:—

- (1) A copy each of the following Notifications

tions under section 159 of the Customs Act, 1962:—

- (i) G. S. R. 2125 published in Gazette of India dated the 7th December, 1968 containing corrigendum to G. S. R. 2019 dated the 16th November, 1968.
- (ii) G. S. R. 2141 published in Gazette of India dated the 7th December, 1968.
- (iii) G. S. R. 2142 published in Gazette of India dated the 7th December, 1968.
- (iv) G. S. R. 2143 published in Gazette of India dated the 7th December, 1968.

[Placed in Library. See No. LT-2696/68].

(2) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Central Excise (Eighteenth Amendment) Rules, 1968, published in Notification No. G. S. R. 2089 in Gazette of India dated the 23rd November, 1968.
- (ii) The Central Excise (Nineteenth Amendment) Rules, 1968, published in Notification No. G. S. R. 2091 in Gazette of India dated the 30th November, 1968.
- (iii) The Central Excise (Twentieth Amendment) Rules, 1968, published in Notification No. G. S. R. 2102 in Gazette of India dated the 30th November, 1968.

[Placed in Library. See No. LT-2697/68].

- (3) (i) A copy of U. P. Notification No. ST-3686/X-1008(56)-67 (Hindi and English versions) published in Uttar Pradesh Gazette dated the 15th November, 1968 under Sub-Section (3) of Section 3-A of the U. P. Sales Tax Act, 1948, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-2698/68].

REVIEWS AND ANNUAL REPORTS OF FERTILIZERS AND CHEMICALS TRAVANCORE LIMITED, HINDUSTAN INSECTICIDES LTD., AND FERTILIZER CORPORATION OF INDIA LIMITED, NEW DELHI

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI RAGHU RAMAIAH): I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619-A of the Companies Act, 1956:—

1. (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore Limited, for the year 1967-68.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
2. (i) Review by the Government on the working of the Hindustan Insecticides Limited for the year 1967-68.
- (ii) Annual Report of the Hindustan Insecticides Limited, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
3. (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi for the year 1967-68.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2699/68].